Notification No. 15/2002-Central Excise (N.T).

In exercise of the powers conferred by sub-rule (3) of rule 19 of the Central Excise Rules, 2002, the Board hereby makes the following amendment in the Notification of the Government of India, in the Ministry of Finance, Department of Revenue, No. 45/2001-Central Excise (NT), dated the 26th June, 2001, namely: -

In the said notification, in paragraph (1) in place of Explanation to clause, the following shall be substituted, namely: -

" *Explanation* . - 'Freely convertible currency' means Australian Dollars, Australian Schillings, Bahrain Dinars, Belgian Francs, Canadian Dollars, Danish Kroners, Deutsche Marks, European Currency Units (Euros), French Francs, Hongkong Dollars, Italian Lire, Japanese Yen, Kuwaiti Dinars, Malaysian Dollars, Netherlands Guilders, Norwegian Kroners, Pounds Sterling, Singapore Dollars, Swedish Kroners, Swiss Francs and U.S.A. sDollars (and includes Indian Rupees bought by the Asian Development Bank by payment to the Reserve Bank of India in foreign exchange)."

M.G. Thamizh Valavan Under Secretary to the Government of India

F.No.209/13/2002-CX.6